

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 485/2018

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

SANJU

Respondent(s)

Date : 19-11-2020 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
[IN CHAMBER]

For Appellant(s) Mr. Vishnu Shankar Jain, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

As per the Office Report dated 1st July, 2020, the notice sent to the Respondent was served on his mother, Mrs. Kela who informed that necessary action will be taken as and when the respondent-Sanju would return to his house. It appears that the respondent is avoiding service. Let bailable warrants in the sum of Rs.10,000/- in the nature of personal bond to the satisfaction of the arresting officer be issued to effect service on the respondent.

Learned counsel for the appellant-State undertakes to execute the bailable warrants within six weeks from today.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(RAJ RANI NEGI)
DY. REGISTRAR